



2026:AHC:42105

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2421 of 2026

Chandrakant Singh

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramesh Chandra Tiwari
Counsel for Respondent(s)	:	A.S.G.I., Gaurav Bishan

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ramesh Chandra Tiwari, learned counsel for the writ petitioner and Sri Gaurav Bishan, learned Standing Counsel for the State.

2. Sri Gaurav Bishan, learned counsel for the respondents has made a statement that he is well equipped with the instructions and is in a position to argue the case. He does not propose to file any counter affidavit and he further submits that the writ petition be decided on the basis of the documents available on record.

3. With the consent of the parties, the writ petition is being decided at the fresh stage.

4. The writ petitioner had earlier approached this Court while filing Writ-A No.17327 of 2025, Chandrakant Singh vs. Union of India and others, in which on 18.11.2025, the following orders were passed:

"1. Heard Shri Ramesh Chandra Tiwari, learned counsel for the writ petitioner and Shri Prem Narayan Rai (AoR No. A/P 0537/2012), learned counsel for the respondents.

2. The grievance of the writ petitioner is that he was initially recruited on the post of Constable in Railway Protection Force in the year 2006 and while he was posted at Lakhimpur Kheri, on 06.01.2025, he suffered a serious accident in which there was multiple fractures in right shoulder, right jaw and nose. The treatment of the writ petitioner was going at Trauma Centre and Super Speciality hospital BHU as well as in KGMC and AIIMS. He has suffered 30% permanent disability. He claims that he is entitled for Special PMC (Periodical Medical Examination).

3. Learned Standing Counsel submits that the grievance of the writ petitioner shall be

addressed at the first instance by the respondent No.4, Senior Divisional Security Commissioner, Railway Protection Force, North-Eastern Railway, Varanasi.

4. Considering the submissions made across the Bar without further delving into the matter, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with a self attested copy of the writ petition and a certified copy of this order by 5th December, 2025 before the fourth respondent, who shall thereupon examine the matter and pass appropriate order within a period of two months thereafter. In case, the fourth respondent is of the opinion that the matter needs to be addressed by some other authority, papers be transmitted to the same with due communication to the writ petitioner."

5. Thereafter, according to the respondents, on 23.01.2026, the writ petitioner was found unfit for original post of Constable in RPF and fit in Bee-one and below category as for AEMG for a job not involving lifting heavy object including long talking hours, use of firearm and working along tracks etc. and thereafter an order came to be passed on 02.02.2026 on behalf of the Senior Divisional Security Commissioner, RPF, Eastern Railway, Varanasi. According to the writ petitioner in view of the Circular issued by the respondents, the writ petitioner is not to be accorded any work, which involves onerous work and relatable to the Constable in RPF.

6. Prayer in the present writ petition is for a direction to decide the representation.

7. Sri Gaurav Bishan, learned counsel for the respondents has produced before this Court instructions dated 17.02.2026 that in light with the periodical medical examination with the result thereof, now the writ petitioner would be accorded duty commensurate to his medical condition.

8. Considering the submissions so made across the Bar, the writ petition stands **disposed of** requiring the Respondent no.4, Senior Divisional Security Commissioner, RPF, Eastern Railway, Varanasi to allot appropriate work commensurate to the medical status of the writ petitioner.

9. Instructions filed today are taken on record and marked as Appendix 'A'.

February 25, 2026

N.S.Rathour

(Vikas Budhwar,J.)